

**Feasibility Report from the Gujarat Mineral Development Corporation for installation of a new lignite based 110 MW Thermal Power Station at Panandhro (Kutch).**

### **Oil Refinery in Gujarat**

845. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Gujarat Government has submitted a proposal to the Union Government for setting up of an oil refinery at Wadinar in Jamnagar; and

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): (a) Yes, Sir.

(b) The proposal is for setting up of a 100% Export Oriented unit by M/s Essar Group in Collaboration with M/s Beghtal Inc.,

USA for refining of petroleum products with a capacity of 9 million tonnes per annum at Vadinar at a cost of Rs. 1900 crores.

(c) No decision has been taken so far in this regard.

### **Increase in Air Fares**

846. SHRI BALGOPAL MISHRA: SHRI A.K.A. ABDUL SAMAD:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the dates on which internal air fares has been increased during the last three years;

(b) the quantum and percentage of increase on each occasion; and

(c) the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) to (c). The domestic fares of Indian Airlines were increased as follows during the last 3 years:

(1)	1988	:	No increase in fares.
(2)	1989	:	
	Date		Percentage increase of the total fare.
			Reason
i)	16.2.89		1.6%
			To offset the high cost of short sector operations upto 500 Km as length.
ii)	9.6.89		13.6%
			To offset the increase in operating cost other than the Aviation Turbine Fuel.
(3)	1990	:	
i)	11.4.90		15.7%
			To offset the steep increase in the price of Aviation Turbine Fuel.
ii)	26.9.90		10%
			As Gulf Evacuation Surcharge.

Furthermore, an inland Air Travel Tax (IATT) was introduced by the Government of India @ 10% of the basic fare w.e.f. 1.7.89. The rate of tax was increased to 15% and was made applicable to the total fare w.e.f. 1st July, 1990. This tax accrues to the Government of India and not to the Indian Airlines.

### **Saving of Oil**

847. SHRI BALGOPAL MISHRA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have received any proposal regarding invention of devices to save millions of liters of oil per year resulting in saving of foreign exchange; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): (a) and (b). Petroleum Conservation Research Association undertakes the evaluation of additives/devices claimed to be fuel efficient. This is done at the laboratories of IOC (R&D) at Faridabad, Indian Institute of Petroleum at Dehradun and Lubrizol India Limited at Bombay. The results of recent evaluation have shown that three additives have a fuel saving potential to the extent of about 2-3%. These have to be further evaluated in field trials to confirm the saving potential.

[*Translation*]

### **Electrification of Unauthorised Colonies**

848. SHRI HARISH PAL:  
SHRI KANKAR MUNJARE:

Will the Minister of ENERGY be pleased to state:

(a) the names of unauthorised colonies electrified in Delhi during 1989-90 and the details thereof;

(b) the details of unauthorised colonies likely to be electrified during 1990-91;

(c) whether government have received such proposals in regard to Jagjivan Nagar, Ram Nagar, Bhagwanpur Kheda situated on Loni Road in Shahdara Delhi;

(d) if so, the details thereof and when these are likely to be electrified; and

(e) the details of criteria followed in regard to the electrification of the unauthorised colonies?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABAN RAO DHAKNE): (a) and (b). The details are indicated in the attached statements I and II.

(c) and (d). According to DESU, the colonies of Jagjivan Vihar, Ram Nagar and Bhagwanpur Kheda situated in Loni Road, Shahdara District, are already electrified.

(e) Electrification of any colony is the responsibility of the concerned colonising agency. Only those unauthorised colonies which were in existence upto 1.1.91 are eligible for electrification subject to the certification to this effect by the Town Planner, Municipal Corporation of Delhi. The scheme for electrification is released by DESU after the prescribed development charges @ Rs. 12/- per sq. yard (Rs. 14.35 per sq. meter) are deposited by the minimum 25% of the plot holders and suitable land for the sub-station is also handed over to DESU.